

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/GT/2020

Subject : Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out trueing up exercise for the period of 2014-19 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited.

Petition No. 246/GT/2020

Subject : Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Agartala Gas Turbine Combined Cycle Power Plant (135 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.

Petitioner : NEEPCO Ltd

Respondents : APDCL and 8 ors.

Date of Hearing : **20.9.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Susanta Deka, NEEPCO
Shri Ripunjoy Bhuyan, NEEPCO
Ms.Elizabeth Pyrbot, NEEPCO

Record of Proceedings

During the hearing, the representative of the Petitioner made oral submissions in the matter. He also submitted that the additional information in compliance to the ROP of the hearing dated 10.8.2022 has been filed and copies have been served on the Respondents. The representative accordingly prayed that the Commission may reserve its order in the petition.

2. None appeared on behalf of the Respondents. The Commission directed the Petitioner to furnish the following additional information by **14.10.2022**, after serving copy to the Respondents:

In Petition No. 32/GT/2020

(a) *The revised tariff formats (excel as well as PDF format) duly linked with all the respective Forms submitted vide affidavits dated 16.12.2021 and 8.9.2022, for the following reasons:*



(i) *The Petitioner in compliance to the ROP of the hearing dated 10.8.2022 has changed its claims towards the additional capital expenditure with respect to the additional capital expenditure claimed as part of the original petition.*

(ii) *The Petitioner has not considered the liability reversal of Rs. 6.94 lakh in 2014-15 and Rs. 79.28 lakh in 2016-17 under Form 18, which is claimed under Form 1(i) of the Original tariff formats.*

(iii) *The Petitioner has also changed the undischarged as well as Discharged liabilities under Form 18 submitted in compliance to ROP of the hearing dated 18.11.2021 with respect to its original petition.*

(b) *The detailed calculation of the effective tax rate duly certified by Auditor as directed by order dated 14.7.2017 in Petition No. 94/GT/2016.*

3. The Respondents are permitted to file their replies on or before **24.10.2022**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **31.10.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted for any reason whatsoever.

4. Subject to the above, the orders in these petitions were reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

